

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 506
ANSWERED ON MONDAY, FEBRUARY 06, 2023
MAGHA 17, 1944 (SAKA)**

LISTING ON FOREIGN STOCK EXCHANGES

QUESTION

506. MS. DEBASREE CHAUDHURI:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

(a) whether the Government had notified the rules to permit companies, especially Startups to allow them to directly list their securities on foreign stock exchanges; and

(b) if so, the total number of domestic companies/Startups that have raised finance by listing their securities on foreign stock exchanges since the laws were amended and the sectors thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a):- No Sir. Section 5 of the Companies (Amendment) Act, 2020 (amending Section 23 of the Companies Act, 2013) has not yet been brought into force. Hence, no rules have been notified for direct listing of securities on foreign stock exchanges as of now.

(b):- In view of (a), does not arise.
